GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2847 ANSWERED ON:22.08.2006 ATROCITES ON WOMEN Khanna Shri Avinash Rai;Pallani Shamy Shri K.C.;Reddy Shri Karunakara G.;Shukla Smt. Karuna

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the sexual harassment and atrocities on minor girls and women have increased in various parts of the country;

(b) if so, whether some IAS/IPS officers have been found involved in these atrocities;

(c) if so, the details in this regard for the last one year, State-wise; and

(d) the action plan formulated by the Government to check atrocities against women and punish the guilty persons?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a) The state-wise and year-wise data relating to crime against women maintained by the National Crime Records Bureau under the Ministry of Home Affairs for the years 2003 to 2005 is attached.

(b)&(c) Such details are not maintained centrally.

(d) 'Public order' and 'police' are State subjects and as such prevention, detection and investigation etc. of cases relating to atrocities against women is primarily the responsibility of the State Governments. However, the Government of India has been advising the State Governments from time to time to take necessary measures to prevent crimes against women and other weaker sections of the society. The measures suggested include:

• Identification of crime prone areas and establishment of a machinery to monitor cases of violation of laws in schools/colleges in order to ensure safety and security of girls;

Registration of FIRs in all cases of crimes against women;

 Prominently displaying at public places helpline numbers of crimes against women cells;

• Establishment of women's cells in police stations, and where necessary, women's police stations;

• Comprehensive training of police personnel dealing with crimes against women in the special laws.

Government has also enacted the Protection of Women from Domestic Violence Act, 2005 to deal with violence occurring within the family or matrimonial relationship. Ministry of Women and Child Development has also been impressing upon all Ministries, Departments, State Governments and Union Territory Administrations the need to ensure compliance with the Supreme Court's guidelines on the prevention and redress of sexual harassment of women at workplaces.